

(3)

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

Date: 7.7.2015

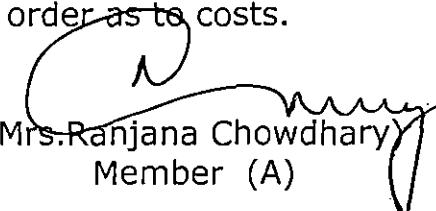
OA No.291/00395/2015

Mr. Amit Jindal, Counsel for the applicant.

Heard the Ld. Counsel for the applicant. He submits that the present OA is against the impugned order dated 27.5.2015 issued by the respondent No.2 by which the applicant has been transferred from CE Jaipur Zone to HQ CCE (Army) No.3, Narangi (Assam). In his prayer he submits that the effect and operation of the impugned transfer order be stayed. Further, he submits that against the transfer order he has submitted the representation dated 4.6.2015 but no response has been received so far.

On going through the facts in the OA, respondents are directed to decide the representation of the applicant by a reasoned and speaking order within two months.

The respondents are directed not to relieve the applicant till deciding the representation of the applicant. In view of the position, the OA is disposed of with no order as to costs.

  
(Mrs. Ranjana Chowdhary)  
Member (A)

| *Adm/*